

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.3952/2016

Tuesday, this the 29<sup>th</sup> day of November 2016

**Hon'ble Mr. Raj Vir Sharma, Member (J)  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Prahald Sharma s/o Mr. Swaroop Singh  
Warder – 671, Age 41 years,  
Group C  
Central Jail Tihar (Jail No.10)  
Govt. of NCT of Delhi  
R/o RZ-249, X Block  
Nurosonpura, Paparbat Road  
Najafgarh  
New Delhi – 43

(Ms. Soumyashree Misra, Advocate)

..Applicant

Versus

1. Chief Secretary  
Govt. of NCT of Delhi  
5<sup>th</sup> Level, Delhi Secretarial, I P Estate  
New Delhi
2. Director General (Prisons)  
Jail Head Quarters, Tihar Jai  
Jail Road, New Delhi

..Respondents

**O R D E R (ORAL)**

**Mr. Raj Vir Sharma:**

Heard the learned counsel for applicant. She submitted that the applicant has made a representation to the respondents on 21.07.2016 (page 15 of the paper book), which is lying un-disposed of. She further submitted that the applicant will be satisfied if a time bound direction is given to the respondents to decide the aforementioned representation of the applicant.

2. Considering the aforementioned prayer of the applicant, without going into the merits of the matter, we hereby direct the respondents to dispose of the

aforementioned representation of the applicant within a period of two months from the date of receipt of a copy of this order.

3. Accordingly, the O.A. is disposed of at the admission stage itself.

**( K.N. Shrivastava )**  
**Member (A)**

**November 29, 2016**  
/sunil/

**( Raj Vir Sharma )**  
**Member (J)**